

**SCHEDULE  
FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KIRAN GLOBAL CHEM LTD**

<b>RELEVANT PARTICULARS</b>		
1	NAME OF THE CORPORATE DEBTOR	KIRAN GLOBAL CHEM LTD
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	09TH APRIL 2002
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR WAS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, PONDICHERRY
4	CORPORATE IDENTITTY NUMBER OF CORPORATE DEBTOR	U24299PY2002PLC000618
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	R.S.NO.37, NAGORE ROAD, T.R.PATTINAM, KARAİKAL PY 611002.
6	INSOLVENCY COMMENMENT DATE IN RESPECT OF CORPORATE DEBTOR	05-09-2019, being the date when the order of Hon'ble NCLT, Chennai Bench was made available ( Order Dated 04/09/2019).
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	02/03/2020 [ As per Section 5(14) of IBC ,2016].
8	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Name- Nagalingam Muthiah Reg No.-IBBI/IPA-001/IP-P00774/2017-18/11347
9	ADDRESS AND EMAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH BOARD	Address- Room No 708,7th Floor, Shivalaya Buildings,A Block, Ethiraj Road, Egmore, Chennai-600008. email id: mnaga2050@gmail.com
10	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO 9	Same as Above
11	LAST DATE FOR SUBMISSION OF CLAIMS	21-09-2019
12	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (b) OF SUB-SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not applicable
13	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVES OF CREDITORS IN A CLASS	Not applicable
14	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT	A. Weblink: www.ibbi.gov.in (for relevant forms) B. Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of corporate insolvency resolution process of **KIRAN GLOBAL CHEM LTD** on 04.09.2019 ( Made Available on 05-09-2019)

The creditors of KIRAN GLOBAL CHEM LTD, are hereby called upon to submit their claims with proof on or before 21-09-2019, to the interim resolution professional at the address mentioned against entry no. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claims shall attract penalties.**

  
NAGALINGAM MUTHIAH  
INTERIM RESOLUTION PROFESSIONAL  
IBBI/IPA-001/IP-P00774/2017-18/11347

Chennai, Dated 06-09-2019